

12.04 Hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF FILM AND TELEVISION INSTITUTE OF INDIA, PUNE, FOR 1978-79 AND A STATEMENT

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): I beg to lay on the Table :—

(1) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune for the year 1978-79 along with Audited Accounts.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the above Report. [*Placed in Library. See No. LT—620/80*]

MADHYA PRADESH CIVIL COURTS (AMENDMENT AND VALIDATION) ORDINANCE, 1979 AND ANNUAL REPORT re. COMPANIES ACT

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table:—

(1) A copy of the Madhya Pradesh Civil Courts (Amendment and Validation) Ordinance, 1979 (No. 7 of 1979) (Hindi and English versions) promulgated by the Governor of Madhya Pradesh on the 28th November, 1979, under article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Madhya Pradesh. [*Placed in Library. See No. LT—621/80.*]

(2) A copy of the Annual Report (Hindi and English versions) for the year 1978-79 on the working and administration of the Companies Act, 1956, under section 638 of the said Act. [*Placed in Library. See No. LT—622/80*]

AUDIT REPORT AND REVIEW ON DELHI URBAN ART COMMISSION FROM MAY, 1974 TO MARCH 1978 AND A STATEMENT

THE MINISTER OF WORKS AND HOUSING (SHRI P.C. SETHI): I beg to lay on the Table:—

(1) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Delhi Urban Art Commission for the period from May, 1974 to March 1978 under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973. [Placed in Library.]

(2) Review (Hindi and English versions) by Government on the above Audit Report.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the Audit Report. [*Placed in Library. See No. LT—623/80.*]

NOTIFICATION UNDER DELHI ADMINISTRATION ACT re. DISSOLUTION OF METROPOLITAN COUNCIL OF DELHI.

SHRI P. VENKATASUBBAIAH: I beg to lay on the Table a copy of Notification No. S.O. 200(E) (Hindi and English versions) published in Gazette of India dated the 21st March, 1980 containing President's Order dated the 21st March, 1980 issued under section 31 of the Delhi Administration Act, 1966 suspending certain provisions of the said Act, dissolving the Metropolitan Council of Delhi and directing that the members of the Executive Council shall cease to hold office as such. [*Placed in Library. See No. LT—624/80.*]

12.05 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of Sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Orissa Appropriation (Vote on Account) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 17th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Orissa Appropriation Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 17th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."